

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-66(PB)/2018

IN THE MATTER OF:

Piramal Enterprises Ltd. **APPLICANT / PETITIONER**
Vs
Sunrise Naturopathy & Resorts Pvt. Ltd. **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the FINANCIAL CREDITOR :- Ms. Misha Advocate
Mr. Vaijayant Paliwal, Advocate

ORDER

Learned counsel for the petitioner is present. It is represented by the learned counsel for the petitioner that an advance copy of the application alongwith documents as well as subsequent notice about today's date of hearing has been duly communicated to the corporate debtor. In relation to the same an affidavit of service alongwith the Tracking reports evidencing the service of both notices have also been duly annexed. Perusal of page 4 annexure A as well as page 6 at annexure C of the affidavit discloses that the items has been delivered



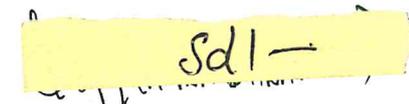
**Deepak Kumar
05.02.2018**

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as per the consignment tracking issued by the Indian Post. Despite the service of above two notices upon the corporate debtor there has been no show some on the part of the Corporate Debtor before this tribunal. In the circumstances this tribunal is constrained to proceed with the matter in the absence of the corporate debtor. Post the matter on 16th February 2018 for enquiry. Learned counsel for the petitioner in the meanwhile will also file a compilation in relation to the judgements which the petitioner chooses to reply on or before the next date of hearing.

Post the matter on 16th February 2018 for enquiry


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(VARADHARAJAN)
MEMBER (JUDICIAL)